

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

OA. No. 1284/94.

Date of order: 8-6-1995.

Between:-

R.Srinivas ... Applicant.

And

1. The Superintending Engineer,
Telecom Civil Circle, Chikkadapally,
Hyderabad-500 020.

2. The Chief General Manager, A.P.
Telecom Circle, Doorsanchar Bhavan,
Hyderabad-500 001. Respondents.

3. Counsel for the Applicant : Mr. K.Venkateswara Rao.
Counsel for the Respondents: N.V.Raghava Reddy, CGSC.

CORAM:-

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE .

(11)

O.A.NO.1284/94.

JUDGMENT

Dt: 8.6.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

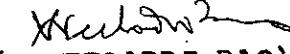
Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. This OA was filed praying for declaration that the applicant is entitled for subsistence allowance at higher rate from 24.4.1994 and for payment of arrears on that basis.

3. A letter was filed by the learned counsel for the applicant ~~xx~~ to the effect that this OA is not pressed.

4. Accordingly, the OA is dismissed. No costs.


(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 8th June, 1995.
Open court dictation.

vsn


Dy. Registrar (Jud)

Copy to:-

1. The Superintending Engineer,
Telecom Civil Circle, Chikkadapally,
Hyderabad-500 020.
2. The Chief General Manager, A.P.
Telecom Circle, Doorsanchar Bhavan,
Hyderabad-500 001.
3. One copy to Mr.K.Venkateswara Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, CGSC, CAT.Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

kku.

*1. Dated 8/6/95
globe*

07-12-84/94

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN)

DATED 8-6-1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

T.A. No.

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

